

पूरा होने पर उक्त अधिनियम का कोई उल्लंघन पाया जाता है।

(ग) प्रवर्तन निदेशालय सतर्क रहता है और जब भी इसकी जानकारी अधिनियम के उपबंधों के उल्लंघन का कोई विशिष्ट मामला (मामले) सामने आता है, तो विदेशी मुद्रा विनियमन अधिनियम के अन्तर्गत समुचित कार्यवाही की जाती है।

Export of HMT Watches

1750. SHRI NAVIN RAVANI : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that H.M.T. watches are being exported ;

(b) if so, the names of the countries where these watches are being exported and how much foreign exchange earned during the years 1981-82 and 1982-83; and

(c) the measures being taken to popularise our watches in foreign countries to increase the export of watches and earn more foreign exchange ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) These watches are being exported to a number of countries including UAE, Kuwait, Oman, Hong Kong, U.K., Switzerland etc. The foreign exchange earned on account of such exports during the last two years is as follows :—

Year	Value in lakhs Rs.
1981 (April-Dec)	192.90
1982	141.08

HMT have changed their financial year and are compiling the figures on the calendar year basis. The figures of export earnings have not yet been compiled for 1983.

(c) A number of measures are being taken to popularise our products including watches, in foreign countries with a view to increasing our exports. These measures include participation in overseas exhibitions/fairs, sending delegations to potential importing countries, publicity campaigns etc.

Import of Animal Tallow Through STC

1751. SHRI ASHFAQ HUSSAIN : Will the Minister of COMMERCE be pleased to state :

(a) the details of the import of animal tallow (details of different animals also) by the State Trading Corporation during 1973 to 1983 year-wise and during 1st April 1983 to 31st October 1983 month-wise ;

(b) details of the utilisation of these canalised import of animal tallow with names of the firms and quantity with value of these tallow purchased by them ; and

(c) the purpose for which they have purchased these tallow ?

THE MINISTER OF COMMERCE AND OF THE DEPARTMENT OF SUPPLY (SHRI VISWANATH PRATAP SINGH) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Supply of Controlled Cloth to Orissa

1752. SHRI K. PRADHANI : Will the Minister of COMMERCE be pleased to state :

(a) the existing guidelines laid down for supply of controlled cloth to the States for the use of weaker sections of the society and how their quota is determined ;

(b) whether Government of Orissa have suggested that the allocation of controlled cloth quota the States should be done on a more rational basis viz. on the basis of the per capita income of the State concerned and the number of persons living in the State below poverty line, rather than on the percentage which the State's population bears to the total population of the country ;

(c) whether in view of the fact that Orissa has the highest percentage of population remaining under the poverty line, Government will enhance the State's quota of controlled cloth ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Controlled cloth is allotted to various States and Union Territories on the basis of population. Dis-